

BENCH-I

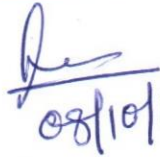
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No.07/2016

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th OCTOBER, 2018, 10:30 A.M.

Name of the Company		Anup Chakraborty Vs. Richbirds Properties Pvt. Ltd. & Ors.	
Under Section		210	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Syamanthak Banerjee Adv.	for petitioner	 08/10/18
2.	Ballari Banerjee Adv.		

ORDER

Ld. Counsel for the petitioner is present.

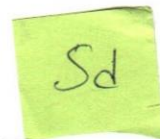
The Report submitted by the Investigating Authority in C.P. No. 07/2016 came up for consideration on today, wherein investigation into the affairs of the company has been directed u/s. 210 of the Companies Act, 2013 by the Adjudicating Authority vide order dated 05/09/2017.

On going through Report it appears to me that no further investigation is to be ordered because the Investigating Authority has no adverse findings as against the company or against the directors for want of materials/evidence. On the other hand it is observed by the Investigating Authority that if an opportunity is given to the complainant/applicant to call for Annual General Body Meeting so as to take over the control of the affairs of the company it can carry on

business and take over the money invested in the company. To convene a meeting as observed the applicant can file an application u/s. 97(1) of the Companies Act, 2013. So also if the petitioner need to file any written objection to the report, he can file it within two weeks. With the above said observations this C.P. is to be disposed off.

Certified copy of the Investigation Report is to be provided in due course for filing an interim application, if any, with liberty to move the interim application upon receipt of the Investigation Report.

C.P.No. 07/KB/2016 is disposed of accordingly.



(Jinan K.R.)
Member (J)